SHRI AWADHESHWAR PRASAD SINHA (Bihar): Madam, is it a fact that Begum Abdullah was asked to accompany Sheikh Abdullah to Ooty, if she so chose, so that she could keep company with her husband and she had refused to go with him

SHRI GULZARILAL NANDA: This offer was made

THE DEPUTY CHAIRMAN: That will do.

THE FINANCE BILL, 1965—contd.

PROF. M. B. LAL (Uttar Pradesh): Madam, the Finance Bill, which is before us for our consideration, is a jigsaw puzzle. It is difficult to understand and unravel all its intricacies and mysteries. Not to speak of others even for the Finance Minister it is difficult to assess accurately the impact of his taxation proposals on the national economy. No doubt, for the first time, after many years, certain reductions are proposed in indirect taxes. I feel when concessions were granted last year to industrialists the question of reduction in indirect taxes also deserved careful attention. The reductions that are proposed in this year's Bill are counter-balanced by the ten per cent increase in import duties. So, the burden of indirect taxes is not reduced and its impact on prices is not weakened. Tlie Finance Minister himself is not sure whether in all cases the reduction in excise duties will lead to a reduction in prices. He hopes that in some cases the reduction will result in a decrease in prices. But I feel that even if there is a certain marginal reduction in prices of certain commodities, by and large, indirect taxes will continue to exert an upward pressure on prices of almost all commodities, including essential supplies.

Last time, my friend Mr. A. P. Sinha in his speech on the Budget rightly

pointed out that the entire burden of indirect taxes had not to be borne by the poorer sections of the community. Some indirect taxes, no doubt, hit the higher sections of the community and in some cases the burden is borne both by the poorer and richer sections of the community. But my friend,. Mr. Sinha, managed to forget these indirect taxes hit the po sections of the community more than they were borne by the richer sections of the community. And these indirect taxes, along with inflation which is much worse than indirect taxation, have made the poorer sections of the community very miserable through the inordinate increase in prices.

It is admitted in the Economic Survey that the upward pressure on prices has been reinforced by speculative tendencies, but nothing very substantial has so far been done to curb the speculative tendencies and to see that through speculation prices do not rise very high.

The proposed fiscal measures are claimed to be production-oriented, but they are in reality profitability profit-reoriented. High industrialists, I beg to submit, is confused with increased production and my submission is that the two need not be confused. Increased production and high profitability need not necessarily go together in conditions of imperfect competition that prevail in India today. Indian industrialists do not seem to be much concerned with the question of increased production. What they want is high profitability even through limitation of production. They want high profit in sheltered markets through concessions in taxes and all sorts of assistance. While they appeal to the o'd Herbert Spencer's concept of a police State and denounce the wry concept of the welfare State and maintain that welfare and State go ill together, that it is not the job of the State to promote through its mechanism the welfare of the people, they J demand all sorts of assistance ftfom

Finance the Government for promoting their own economic objectives.

THE DEPUTY CHAIRMAN: I think iou can continue. You will take some time.

PROF. M. B. LAL: Yes, I will.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2-30 P.M.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, THE VICE-CHAIRMAN (SHRI AKBAR ALIKHAN) in the Chair.

PKOF, M. B. LAL: Sir. much is talked of incentives to industrialists for the promotion of industrial production, but very little is heard of providing incentives to industrial workers as if for increased production while industrialists' co-operation is needed, the voluntary cooperation of the workers is not so necessary. Long ago a Bonus Commission was appointed ani it submitted its report. Its majority report can claim to be almost unanimous in the sense that only a representative of manufacturers appended a note of dissent to that report. Yet the Government is finding it difficult to accept that majority report and to implement its recommendations

Sir, much is talked also of rationalisation through mechanisation entailing retrenchment of workers, but very little attention is paid to the rationalisation of management and to the rationalisation of industrial production in other directions. In the Third Five Year Plan the Planning Commission did invite our attention to various other forms of rationalisation and did point out that rationalisation should ibe so carried out that it might not entail retrenchment in the working force. Yet no heed is being paid to that. I may point out to you, for example,, 217 RS—4.

Sir, the case 'of the Raza and Buland Sugar Factories of Rampur. The industrialists are trying to merge the Buland Sugar Factory snd the Raza Factory in such a manner through mechanisation that something like a few thousand workers and their dependants would be without their livelihood. Even the protests of the labour union dominated by the INTUC, a Congress sponsored organisation, is not being properly heeded to.

Sir, last year many concessions were granted to industrialists to stimulate investment and industrial production. The Budget of 1964-65 was admitted even by many capitalists to be a bouquet of blessings. But even though the profitability of industry in general remained high, as is admitted in the Economic Survey of 1964-65, the stock exchange continued to lack buoyancy and industrial development continued to be as inadequate as before. As is pointed out in the Economic Survey of 1964-65 presented to this Parliament by the Finance Minister, a higher proportion of the amount raised by new equity issues has had to be subscribed by underwriters as in previous years, and the rate of growth of industrial production instead of going up slowed down substantially. It is pointed out in the report known as the Central Budget in Brief, 1965-66, that "the average annual rate of growth of industrial output was 6-8 per cent during the First Pla_n and 7-1 per cent during the Second Plan. The Third Plan started with a rate of growth of 7 per cent in 1961 and 7'5 per cent in 1962, and this rose to 9-4 per cent in 1963. In 1964, however, the increase in industrial output turned out to be smaller, that is 6-7 per cent, mainly because of the absence of increase in the production of some of the basic metal industries". From this it is obvious that in the year 1964 the rate of industrial growth was even less than the average annual rate of growth of industrial production during the first two Plan periods. The Fin-. ance Minister in his Economic Survey

[Prof. M. B. LAL..] has hoped that "while there has been slowing down in the rate of expansion and production during the first six months of 1964-65, taking the current year as a whole, industrial production should toe about 8 per cent higher than in 1963-64". Even if these hopes of the Finance Minister are fulfilled, the rate of growth would not be as high as it was in the year 1963. This indicates that the financial concessions that were extended to industrialists last year did not have that impact which the Finance Minister wished these concessions to have. They did not accelerate the rate tof growth of industrial production.

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To provide further incentives to the capitalists, new fiscal concessions are proposed in the Finance Bill under consideration. But even these concessions do not seem to have had much impact 'on the, industrialists. They have refused to respond to these concessions properly. The stock exchanges continue to suffer from lack of buoyancy. The industrialists of India continue to press for further concessions.

Sir, I am tempted to feel that the industrial development of India through the private sector is not possible unless the Indian industrialists are made to understand that the incentives offered to them would foe withdrawn unless they are prepared to be satisfied with reasonable profits and unless the imperfect competitions are removed and this stanglehold of monopolistic capitalism "is broken.

Sir, the leaders of the Swatantra Party deny the growth of monopolistic tendencies in this country. But we know that in India the number of big private limited companies which are mostly family concerns is constantly increasing. That these big private limited companies are mostly family-owned was admitted by certain important industrialists while the Companies (Second Amendment) Bill was

under consideration in the Select Committee. According to a study of the Reserve Bank of India conducted in 1960, we find that 0-5 per cent of the total number of shareholders of 74 important companies with a paid-up capital of Rs. 212 crores and with a market value of Rs. 470 crores accounted for 56-7 per cent of the total value of their shares. According to an'other study, 1-5 per cent of the dividendreceivers accounted for 34-6 per cent of the total dividend income assessed for tax in 1959-60

Sir, I wish to point out to the Minister of Planning that I am not quoting from a textbook but I am quoting from the reports prepared by the Government Committees or Committees appointed by such important institutions as the Reserve Bank of India. I can quote text-books but I do not do so because I know that the Minister of Planning is allergic to text-books. Perhaps, he had a hard time when he as a student had to study text-books.

Sir, in the private corporate sector, there is also considerable concentration of operational control which, as has been pointed out by the Mahana-lobis Committee's Report, is more important than even ownership.

The idea of high profitability, I feel will have to be discarded ff we wish the people to have the essential commodities at reasonable prices and if we wish them to undergo austerities for the sake of the development of the country. You cannot allow the so-called captains of industry to have high profits and require the common man to live a life of austerity on a pittance.

Sir, the idea of high profitability through high prices seems to have been accepted by the Government in the case of public sector enterprises also. When the Government wishes to have 13 per cent profit for the commodities produced in the public sector, you cannot ask the private sector industries to be satisfied with less than 15 or, say, 20 per cent.

I feel that much attention needs to be paid to internal economy and profitability through better management of the public sector undertakings. I had hurriedly gone through the Reports prepare[^] by the Committee on Public Undertakings. That study clearly reveals that no attention has so far been paid to the recommendations of the Krishna Menon Committee and of the Estimates Committee with regard to the reorganisation of the management of public sector undertakings. In the Third Five Year Plan, certian recommendations were made with regard to the reorganisation of the public sector undertakings' management. But a study of those Reports on public undertakings clearly indicates that even the recommendations and the suggestions of the Planning Commission embodied in the Third Five-Year Plan. Final Report are not being taken due care of by the Government.

Sir, I do welcome certain changes in the Income-tax structure, especially those that affect the medium income group or the lowest income-tax assessee group. But I do feel that the persons of low income group who are required to pay income-tax need much greater concessions than are allowed to them under *ihe* new Finance Bill. As I pointed out before—I repeat again—the exemption limit requires to be raised to Rs. 5,000. We know that value of the rupee has gone down and it is said that our rupee today equals sixteen paise. If so, these Rs. 5,000 would mean less than Rs. 1,000 of a few years before.

Before I resume my seat, I wish to invite the attention of this House and of you, Sir, to some of the aspects of the economic development of Uttar Pradesh. I hope the Government will pay due attention to those aspects. It is pointed out in a report prepared by the Government of U.P. that—

"In nearly all fields of economic activity, U.P. has fallen behind other States of compara-

It is further pointed out in that very report that—

"There are many reasons why this situation has arisen. But the most important is that, in all the three five-year plans, investments and plan allocations in U.P. have been extremely low and inadequate. The plan outlay, per capita during the second and third plans has been Rs. 34 and Rs 68, respectively against an average of Rs. 52 and Rs. 92 respectively for all States. Similarly the per capita Central assistance during the same periods has been Rs. 18 and Rs. 47 in U.P. against Rs. 27 and Rs. 56 for all States. The per capita development expenditure in U.P. is perhaps the lowest in the country-in 1962-63, it was just Rs. 15.5 against an average of Rs. 24.4 for all States."

It is further pointed out that—

"U.P. has been neglected in the allocation of public sector projects. The major public sector projects are all owned and operated by the Central Government. In the first two plans, U.P. did not get a single industry in the public sector, did not have any share in the increased mileage o'f national highways and was not given a single institution for technical or professional training. Some improvement has undoubtedly taken place during the Third Plan and a small number of

[Prof. M. B. LAL.]

public sector projects have been located in U.P. But these are still very insufficient."

In another report it is pointed that according to the survey of the National Council of Applied Economic Research, there are 58 districts which are to be considered as backward districts. Of them, 22 belong to U.P., with the result that while the population of U.P. is about 17 per cent of the population of the country, nearly 35 per cent of population is backward districts is in U.P. I'f we compare the per capita income of UP. with the national per capita income, we will find that the per capita income of U.P. is nearly two-thirds of the per capita national income and of certain districts the per capita income is nearly: half of the per capita national income. These facts deserve careful attention.

Some time ago a Member of the Lok Sabha invited the attention of the Government to the miserable conditions of certain eastern districts of U.P. A Committee was appointed. It has prepared a plan but it is yet to be executed and implemented. I beg to submit that this backwardness is not confined to only those 'four districts for which a survey was conducted by a Committee under the chairmanship of Mr. Patel.

I further beg to submit that U.P. is not being neglected only that way. It is being neglected in another way which is very dangerous for the security of India itself. Up to 1962 we neglected that area of U.P. which borders Tibet. After the Chinese invasion of 1962. the special importance of the development o'f that area was recognised and four districts were constituted. But to our disgust and dismay, wa find through one of the reports of U.P. Government that a planned economic development of these four border districts of U.P. is suffering from a considerable shortfall.

I feel that the Finance Minister in the Union Government will also take due care of these facts when the Fourth Five Year Plan is finalised and when the needs of the different parts of the country are taken into consideration. I feel that the Government of India is committed not to make the poor poorer but to see that the backward regions advance more rapidly so that they may march anead with the rest of the country on terms of equality.

Bill, 1965

SHRI P. N. SAPRU (Uttar Pradesh): Sir, a feeling I should give expression to is that our finances are safe in the hands of our Finance Minister who is a statesman of exceptional ability in the world of finance. We have passed through critical time, and the years to follow are not going to be easy ones but there is no danger of what may be called a We have a very collapse of our economy. difficult system of mixed economy to work. It is in a way a unique experiment that we are trying, the experiment of working a planned economy in a democratic manner. We cannot pursue in our endeavour achieve the results of a planned economy, totalitarian or authoritarian methods. We have to demonstrate that it is possible to achieve big ^ocial objectives, it is possible to achieve socialism, within the framework of a democratic society toy democratic methods. affluent societies the question of in-3 P.M. equalities is ceasing to have much importance. But we are not an affluent society; we were under colonial domination for nearly a hundred and fifty years and the transition to a welfare State, which will provide decent standards of living for our vast mass of people, is a complicated one. We are in the midst of the Third Five Year Plan, and shortly we shall be entering the Fourth Five Year Plan. Can we truthfully say that our achievements have good as they should have been? heen as Plans are all right; there is nothing wrong with the basic framework of our Plans. But the point is that We must know also how to execute those Plans. For this, administration is essential. We have

been talking unfortunately far too much, in this country of corruption in high and low places. But more important than corruption, if I may venture to say so, is efficiency in administration. What is distressing to note is that there is a definite fall in the standards o'f our administration all round. Our Finance Minister is not responsible for it. It is the job of our other internal Ministries: it is the job of our Chief Ministers and of our Home Minister to ensure that our administrative standards do not go further down, and they will not go up by merely crying, "corruption, corruption, corruption". Are we taking any steps to improve the quality of our recruitment? Have we done any fresh thinking on the question of how our services should be recruited? The old idea was that we should expect from our services a good standard of liberal education. Are we sticking to that idea or are we thinking in terms of some other method to nnd out who the best persons suitable for public employment are? Then are we encouraging the men who are working in our industrial concerns and in our daily administration by providing them with right incentives, encouraging them where encouragement is needed? These are questions we must answer for ourselves, and it is a sad reflection that even our social service organisations are not free from the taint of corruption.

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There is a tendency in our country to multiply departments. A very senior I.C.S, officer, whose opinion I value, told me that there are five magistrates in a district where there should have been one. In his day one magistrate was able to do the work which five magistrates do today. Have we ever applied our mind to the question of finding what is the amount of work we should expect from our magisterial officers and our administrative officers?

We know, Sir, that the value of the Rupee has gone down; it is about 16 Paise now. But as a poor country our

effort should be to see that the Rupee is a Rupee, that we get 'full worth for work done for a Rupee.

The Finance Minister has simplified our tax structure and relief has been given to the middle-income man in so far as income-tax is concerned, and even the Wealth Tax which he proposes is not going to hit the people hard. I welcome the measures which he has taken in regard to the simplification of the tax structure. I do not wish to go into detail regarding them. I do not myself feel qualified to suggest improvements in |he measures that he has taken, but I would like to say this; I would like him to impress on the officials who work under his care to be firm and at the same time reasonable; they must be told to be courteous. A little courtesy costs no one and it will not cost the Indian exchequer if they develop some courtesy also in dealing with those with whom they have to deal with.

Frankly, Sir, I am a great believer in the public sector and I have often said in this House that public ownership can take many forms, that it is not necessary for us to think in the old term_s of complete nationalisation. The British Labour Party has, on this question, done a great deal of hard thinking and I would therefore say that it is a little disappointing to find that the returns from our public sector concerns ire on the low side. Actually, I do not think that the public sector concerns should be condemned for that reason; they are new to their jobs. What about the returns that the private sector concerns give in the first few years of their existence? But we should have a high standard of efficiency in our public sector concerns and we should make them yield good returns. If that is done, it will be possible for us also to reduce the burden of taxation on all classes of the community. I do not say that the public sector concerns should be run from a commercial point of view only. Profit is one of the things they are meant to yield. I would in this connection say that I

[Shri P. N. Sapru.] would like our employees, I mean the poorer classes of our employees, to be associated in some way with the management of our public sector concerns. So far as our private sector undertakings are concerned, I have been thinking in terms of co-ownership. I think I said this last year and perhaps I am repeating it again. I think our employees should be made or rather they should be regarded or should be given the status of shareholders and they should have a voice in the management of the concerns they are running. They should have a voice in selecting the directors who shall run the concerns for the country. They should have the opportunity to rise to positions of managerial importance in the concerns with which they are connected. I think it is in some such way that we shall avoid the evils of what may be called bureaucratic socialism and give content to the shape of socialism which gives initiative, which gives opportunity and which gives a sense of importance and dignity to the common man. Therefore, our effort should be to eliminate gradually the distinction between employee and employer.

SHRI LOKANATH MISRA (Orissa): But how would you . . .

SHRI P. N. SAPRU: I will not answer any question. My point of view and the point of view of the hon. Member are so different that we can only meet socially outside. Now, Mr. Vice-Chairman, much has been said about foreign capital and foreign technical aid. There are people who are opposed to the employment of foreign capital at all. But no country has been able to do so. We should, however, be able to employ foreign capital without strings attached to them, as we are doing today. So far as foreign technical aid is concerned, we cannot dispense with it. I would like to say that there is a tendency in our country to be content with the second best or the third best. I think that is an unfortunate tendency. We have in the world of technology and in the world '

of Science a great deal to learn from foreign countries. We have to learn a great deal from the United States of America and the Soviet Union and also from France and other countries, and we should be humble in our approach towards this problem. We should be prepared to give to our managerial staff opportunities of acquiring technical knowledge and technical skill in these countries.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); Dr. Sapru, vou have to finish now.

SHRI P. N. SAPRU; I will finish in less than a minute. There is this question which has assumed great importance, namely the question of price control. I know this subject raises some difficult questions. We have to consider the position of the farmer who has been exploited for age_s hy the people of the cities. But we have also to think of our people in the cities, all of whom are not rich. Many of them have to lead very humble lives and the rise in prices, the rise in the cost of living particularly in our urban becoming very areas, is high. It is, therefore, necessary for us to have some system of price control. We should have a price stabilisation board which should be able to regulate prices in such a manner that they are fair to the farmer and they are also fair to the consumer in the towns. We should eliminate, as far as possible, the middleman.

Then I should like to say that I am glad that the Finance Minister has given up deficit financing. But the question which arises is how we shall finance our Fourth Five Year Plan. Methods must be discovered which would enable the financing of the Fourth Five Year Plan in such a manner as to provide the greatest possible employment to our people. We, therefore, must attach importance nol only to our basic industries and to our heavy industries but to others also. I am not suggesting that we should reduce our outlay on our heavy industries. we must

think also of medium-sized industries and of our cottage industries. So we should encourage these industries in order that they may provide employment for our people.

Mr. Vice-Chairman, I must say a word about our middle classes. Unfortunately we have a class-ridden and taste-ridden society in this country. In this country we have the evils of castes and also the evils of classes in our society. middle classes form the backbone of a civilized society in the generation in which we live and we should give them opportunity for education. The Finance Minister ha_s given some conces-sins to the foreigners who are working here so far as the education of their children is oncerned. I do not see any reason why some o'f these concessions should not be to the poorer sections of our available community. In fact, my idea is that education should be as free as the air that we breath; that must be our aim. should also like to say that the utmost importance should he attached to our health programmes. Healthy people are wise people and there is much deterioration in our health standards. In order that you might be able to improve the health of your people you have got to do many things and one of the things that you have got to do is to devote attention to the preventive side of health and if you want to devote to the preventive side attention health, you must ensure the supply of pure water both in your towns and villages.' ^Tany of the diseases are due to impurity of

Mr. Vice-Chairman, I am glad the Finance Minister has made a distinction between earned and unearned income and I am all for the tax on urban wealth but I would like him to consider the question of Estate Duty. I know that he has made some changes but I am rather one of those who have a dislike for the institution of inheritance. Towards the end of his life, John Stuart Mill developed a dislike for this insti-

tution and I think we should have a system of graduated taxes, the tax falling heavier on each succeeding generation, on those who suceed collaterally. There should be some such thinking along these lines so far a_s our Estate Duty is concerned.

I am a citizen of Uttar Pradesh and I am free to confess that we are not a very enterprising people. The responsibility for our backwardness is due to that lack of enterprise which the people of Gujarat which the people of Bombay possess. I think Uttar Pradesh deserves special consideration because of its size and the important role that it plays in the life of the people of this country. I would like to associate myself on this matter with all that was said-and I listened to it very carefully-by Prof. Mukut Bihari Lal. I would like to make a plea ior giving facilities for industrialisation so far as Uttar Pradesh is concerned.

With these words, Mr. Vice-Chairman, I would like to say that this is a Budget, notwithstanding what the corporate sector might have to say_ of which the Finance Minister can feel proud, this is a Budget which we as honest socialists can support and this is a Budget which does give hope for the future.

SHRI M. RUTHNASWAMY (Madras): Mr. Vice-Chairman, this Finance Bill has been introduced at a time of crisis, at a time of external crisis. In addition to the Chinese on the north, we have incursions from the neighbouring State on the west.

[THE DEPUTY CHAIRMAN in the Chair]

Therefore, it seems to me that this Finance Bill and the Budget proposals should be defence-orientated but we find no provision for increase in Defence expenditure. It is still Rs. 748 crores as it was at the time when the Finance Minister announced his proposals. If we are to put our De-

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[Shri M. Ruthnaswamy.]

fences in proper order so as to ensure the security of our country, if we are not to look for military alliances in order to supplement our Defence Forces, our Defence expenditure must be increased considerably and it wiH have to be Rs. 800 crores, 900 crores or even a thousand crores of rupees. There is enough money in this Budget to allow transfer of more to the defence services. Money has to be found by reducing expenditure on other items which absorb so much money. The expenditure on the Plan is two hundred crores of rupees on the Revenue account and another three hundred crores on the Capital account. This must be drastically pruned. The Plan expenditure must be reduced to indispensable expenditure, expenditure which may be re-iquirted for the development of the country like agricultural improvements and all facilities and aids that agriculture requires like village roads, minor irrigation, reclamation of land, anti-erosion projects, literacy, without which our agriculturists cannot increase their productivity technical education which will also improve the productivity of not only the agriculturists but also those engaged in the industrial sector. is certain expenditure which is unjustifiable in the present circumstances, in the Pre- sent crisis situation in which we are placed. There is the expenditure on the Planning Commission. Con-not We really have a less expensive Planning Commission than the one which we and which costs about one have of rupees a year? The National crore Economic Development Council of England, the NED as it is familiarly called, costs only twentyfive lakhs of rupees, two hundred and fifty thousand pounds sterling and it does as good work as if not better than, our Planning Commission to increase productivity of England. And there is also that absolutely .unjustifiable item Family planning. I believe that in the Fourth Plan it will be raised to

seventyfive crores of rupees from fit ty crores of rupees which works out to ten to Are we fifteen crores of rupees a year. justified at this time of crisis in spending so much money on this doubtful business of family planning? It does not achieve its objective at all. The population has not been reduced appreciably during all these years of family planning. Here is a case in which the pruning knife of the Finance Minister might well apply without doing damage to anybody in anything but the susceptibilities of enthusiasts. Then what family planning about the expenditure on our administrative services? It has been growing steadily. From Rs. 77 crores i_n 1963 it is Rs". 91 crores now. We must have a Commission on the patter, of the Hoover Commission which proposed a reduction of 7,000 million dollars in the administrative expenditure Budget of United States of America. We must have a Commission on that pattern in order to go into the whole business of our administrative system from top to bottom, from the Centre down to the States in order to modernise it. We have been promised administrative reform committees in the Home Secretariat. The Minister makes much of these administrative reform committees. First of all their objective is only to reduce the delay in the Secretariat, not to reduce the expenditure. And moreover appointment of administrative reform committees from among the Secretariat officers is like asking the patients in a hospital to prescribe for one another. You must have an body a scientific body of outside administrators, composed of public men and of businessmen such as the Hoover Commission was, in order to go into the whole business of the costly administrative system under which the country is suffering.

Then in regard to our defence organisation also, are we getting the best out of the money that we are spending, even out of the Rs. 748

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crores that we can afford? What we want for the defence of our frontiers is a mobile force not the kind of force suggested by somebody in the other House the other Say. They wanted the frontier to be defended by the whole army; they wanted the whole army to be deployed all along the frontier. We want a mobile force, well armed, well equipped, which will be able to rush to danger spots before these danger spots become more dangerous. The Government suggested that a police force would be enough to do the ordinary work of of defending our frontiers. I hope it will be an armed police something like the armed reserve police used in Madras now generally for suppressing tfie student riots. It might be better used in the ordinary day to day defence of our Pakistan border. Has the army got all the modern equipment that is required? Have we got enough machine guns, automatic rifles; mortors and grenades, and how many per unit? Have we enough small and medium tanks? Have we enough anti-aircraft guns and have we enough helicopters which are in evidence in the recent defence action against the Pakistan incursions? Have we got the new craft which is the Hover-craft which does not rise above a few yards but which would be very useful in desert areas and in swamps like those in the Rann of Kutch? And are the foreign arms and equipment that we are getting up to date or are these foreign friends of ours dumping out of date arms on us, arms that they do not. require, that they have found out of date? 1 hope our defence officers are given enough freedom and initiative to inspect these arms that are sent to us by our foreign friends and we take only those arms that are really useful in modern circumstances. And is there going to be no increase in the strength of our army even after this new threat on the western frontier? Is it going to be still stationary at 850,000 men? And why have the ordnance factories been reduced from six to four instead

of having all the six as they were originally intended? A curious argument put up by the Government Is that these defence factories may not useful that these six defence factories may not always be required in spite of the fact that these are permanent threats which we have to meet on the northern and the western frontiers. Has no member of the Government Hitler's policy of making civil factories produce defence goods when the production of defence goods in regular ordnance factories was prohibited by the Versailles Treaty and has not the experience of the Allies shown how the defence factories can be changed overnight almost) into factories producing civil goods? Madam Chairman, I think the Defence Department would do well to pay attention to these questions and not be taken unawares as we were taken in 1962. And what about naval defence? We have already had the news that hostile naval craft are found in the Indian Ocean. Have we got any sea defence? Have we got any submarines? What is the earthly use of this aircraft carrier? It has been found to be of no use to us in this present crisis. It will be of no use to us in the defence of India either on the north or in the west. Instead of this costly aircraft carrier which must have cost us about Rs. 30 to Rs. 40 crores and which must be costing the Government about five to six crores for its maintenance, cannot it be sold to some Power which wants fashionable defence goods and can't we buy half a dozen submarines out of the sale price of this useless aircraft carrier?

Let us now examine the tax structure and see whether it increases the revenue. We find that indirect taxes preponderate. They run up to Rs. 1215 crores out of a total of Rs. 1829 crores; nearly three-fourth of the total revenue is derived from indirect taxes so that we can say that the tax burden is borne by the vast majority of the population, the middle classes

[Shri M. Ruthnaswamy.] and the poor. No relief is given to them except in regard to income-tax and a few small items which may give relief only to a fraction of the population, to about five or six millions of the population. The mercial classes> I think, bear onefourth of the tax burden directly apart from 1 jhe indidect taxes that they pay. No great increase is possible by increasing the rates of taxes for these commercial classes because apart from the Rs. 386 crores given by the corporate sector, the wealth tax brings Rs. 13 and odd crores, expenditure tax about Rs. Ii crores, gift tax Rs. 3 crores and the estate duty only Rs. 22 lakhs. Th_a last three taxes can be easily abolished without affecting seriously the revenue of the country. The way to make these commercial classes contribute to revenue is to encourage en-trepreneurship by giving them all sorts of concessions especially in regard venture to The small percentage of enterprises. reduction given to unearned income from 85 to 81 per cent and earned increment 75 to 70 per cent is not enough. We must have a slashing of the tax system as w\as performed by President Ken-West German in order to nedy and in give fillip to production in the country. The cumulative effect of all these taxes on the commercial classes is very great and that acts as a disincentive to production. It is true that a progressive industrial State has more revenue 'from direct taxation than from indirect taxation. It is one ₀f the signs of industrial growth of a country that the direct taxation is either equal to the volume of indirect taxation or is higher than the volume of indirect taxation. But here there are only a couple of millions who are able to pay these high rates of taxes out of the 450 millions.

It is not all a dark picture that the Finance Bill offers us. There are exemptions granted in regard to in-eometax and wealth-tax. One bright

spot in the Budget is the tax exe-emption and the credit facilities given to entrepreneurs and especially encouragement to foreign companies. No. patriot need jib as the encouragement given to these foreign companies by the Finance Minister, because most countries of the world which have advanced industrially have got capital from foreign countries. The Unite, j States of America, which stands first in industrial production, got its capital from England in the early years. There is no reason why India should nbt go through the same experience.

Then, how does the Finance Bill help the productivity of the country? The Finance Minister is, no doubt, optimistic. Reading his speeches after the publication of the Budget proposals, one would think that he had a song in his heart, as Dr. Dalton in England said he had in regard to one of his Budgets. But I am afraid the psychological effect of the Budget or the proposals in the Finance Bill is much greater than its financial and economic effect. How can we say that the increased excise or import duty on copper, stainless steel and other items that are useful especially in small scale industries would increase the productivity of the country? How can we say that the ten per cent increased duty on imports will not increase inflation in the country?

A recent report of ECAFE says that India has the smallest rate of growth among Southeast Asian countries, about 2.50 per cent in agriculture and in respect of industry it ranges from 7 to 9 per cent. How can you say that the Finance Bill, either of this year or of previous years, did contain anything to promote the productivity of the country, when the rate of growth is so low as that I have referred to? It was the ideal of a nineteenth century Chancellor of the Exchequer in England that he wanted to make his country a cheap country

to live in. Now, can we say that this Finance Bill or any of its predecessors have made India a cheap country to live in? It is one of the dearest countries in the world_t considering the .poverty of the population. The recent threat from China and Pakistan has made our country emotionally dear to us. The Finance Bill and the Finance Minister's proposals, I am afraid, have made our country financially dear to us. It is becoming dearer every year and it will continue to be so as long as he has to frame a Finance Bill to suit the general policies of his Government. With a foreign policy of non-alignment, which repudiates ali alliances with foreign countries, with a defence policy which wants the country to be self-reliant and self-dependent in regard to 'defence, how can he frame a financial policy which will serve the interests of the country, that will promote the economic interests of the country? The Finance Minister has affirmed, as against my charge, that he has been always a socialist. Can he say that socialism requires non-alignment? Nonalignment is not the foreign policy of any other socialist country. The Labour Government that is in power at present is a socialist government, but it does not believe in non-alignment. It believes in military alliances. It is a member of NATO. It is a member of SEATO. Financial policy does not stand by itself. It is intimately connected with the general policy of the country. However clever a Minister we may have and however able a Finance Minister we may have —I am of opinion that we have a clever and able Finance Minister at the moment—all his cleverness and ability will not allow him to frame a proper and useful financial policy, as long as the general policy of the Government continues to be what it is.

Finance

श्री राम सहाय (मध्य प्रदेश) : उपसभा-पति महोदया. फाइनेन्स विल जो हमारे सामने है उसका में हार्दिक समर्थन करता हं। ग्रभी कई रोज से कच्छ के ऊपर विवाद चल रहा है और मिलिटरी व ग्रामी संबंधी कई प्रकार के मबमेंट शरू हुए हैं ग्रीर कई प्रकार के किटिसिज्म हमारे सामने ग्राए हैं।

प्रजातंत्र में निस्सन्देह हर व्यक्ति को यह ग्रधिकार है कि वह गवर्नमेंट को जिस तरह से चाहे उस तरह से कन्डेम करे लेकिन मेरा ऐसा ख्याल है कि हमको इस बात का श्रवश्य घ्यान रखना चाहिये कि हम किस मौके पर क्या बात कह रहे हैं। ग्रभी हमारे दोनों हाउसेज में मिलिटरी के संबंध में, ग्रामीं के संबंध में जो तरह तरह की चर्चाएं हुई उससे मैं तो ऐसा समझता हूं कि कोई लाभ हम्रा हो ऐसी बात सामने नहीं ग्राई है। में तो निश्चय ही यह समझता हूं कि उन बातों का जिक यहां हम्रा, उनका बाहर दुरुपयोग किया गया और बाहर के अखबारों में और दूसरी जगह के ग्रखवारों में, सबमें तरह तरह की बातें कही गईं। तो मैं समझता हं कि हम इस मौके पर थोड़ा नियंत्रण रखें भ्रीर इस बात को देखें कि कौन सी बात हमको किस जगह किस प्रकार से कहनी है तो निश्चय ही उससे कुछ लाभ होगा । हमारे कुछ सजेशन्स हों, हमारे कोई ग्रच्छे सुझाव हों ग्रीर हम समझते हों कि शासन उन पर ग्रमल नहीं कर रहा है तो हमारा यह कत्तं व्य होना चाहिये कि हम उन बातों को गवर्नमेंट के सामने और तरीके से भी रख सकते हैं। उस में हमें किसी प्रकार की रुकावट नहीं है, बजाय इसके कि हम श्राम तौर से उन सब बातों का प्रचार करें, श्रखबारी दनिया में और सब जगह उनका प्रचार हो। यह कोई ग्रच्छी बात नहीं है।

इसमें सन्देह नहीं है कि डिमोकेसी या प्रजातंत्र हर एक व्यक्ति को राय देने का किटिसिज्म करने का ग्रधिकार देता है लेकिन हमें हमेशा समझना चाहिये कि जो भी शासन है वह जिस प्रकार की प्रजा है, जिस प्रकार के उसके बोटर्स हैं, उससे ज्यादा ग्रच्छी वह कदापि नहीं हो सकती । जिस

Bill, 1965

श्री राम सहाय] प्रकार की योग्यता, जिस प्रकार की कर्म-निष्ठा, जिस प्रकार की बृद्धिमता, जिस प्रकार के जितने भी धच्छे गुण हैं, वे हमारो जनता में होंगे, वही निश्चय हमारे शासन में आएंगे। शासन एक प्रकार से जनता का प्रतिविम्ब है ग्रीर जितनी ब्राइवां ग्रीर मलाइयां जनता में हैं वे निश्चय ही शासन में रहेंगी, इसमें तनिक भी संदेह नहीं करना चाहिये । इस बारे में हम यह समझें कि हम यहां बैठ कर बड़ी बड़ी सिद्धांत की बातें करें तो उससे कोई नतीजा नहीं निकलने वाला है। लड़ाई किस प्रकार से लड़ी जाती है, किस प्रकार से उसका धायोजन होता है उसके बारे में मैं समझता हूं कि जो लोग उस पर ब्रधिकार रखते हैं, जो लोग उस काम को करते हैं निम्चय ही उनके सामने सारी हालत, सारी स्थिति होती है, वे निश्चय ही हमसे बढकर इन बातों को समक्षते हैं ग्रीर जो भी उनको ग्रन्छा मालूम होता है उस प्रकार से कार्य करते हैं। हम हर एक बात में दखल दें तो यह कोई अच्छी बात नहीं है। डेमोकेसी में जहां हमारे लिए कई तरह के प्रिविलेजेज हैं वहां निश्चय ही हमारे ऊपर बहुत भारी रिस्पान्सिबिलिटी भी मा जाती है। हम प्रिविलेजेज की तो सब बातें करे थ्रौर रिस्पान्सिबिलिटी की भोर कोई ध्यान न दें, तो यह हमारे लिये कोई शोभनीय बात नहीं है। ग्रभी जैसा प्रोफेसर महोदय ने हमारे सामने कहा मैं उसका पूरा समर्थन करता हूं। लड़ाई के संबंध में चाहे कितना खर्च हो, उसका चाहे कितना बजट हो--इस समय तो केवल 33 प्रतिभत बजट है इससे भी ज्यादा हो सकता है-लेकिन हमें उसकी चिन्ता नहीं करनी चाहिये । हम दूसरों के भरोसे पर कार्य करे यह बात मुनासिब मालूम नहीं देती है और जब तक हम अपने पैरों पर खड़े नहीं होंगे तब तक हम कामयाव नहीं हो सकते हैं।

यह मेरा विश्वास है कि भाज के जमाने में कोई देश किसी दूसरे देश को गुलाम नहीं बना सकता है और न ही उसके ऊपर णासन कर सकता है। जब महात्मा गांधी जी हमारे सामने थे तो उन्होंने जो चीजें हमारे सामने रखी थीं उसके ऊपर हमने ग्रमल किया था ग्रीर ब्रिटिश हक्मत को यहां से उखाड़ फेंका था। उस वक्त हमारे ऊपर कई तरह की मसीवर्ते ब्राई थीं, मगर तुम बिल्कूल भी नहीं घडराए. लेकिन अब हमारे सामने कोई मुसीबत आ जाय ग्रीर हम घररा जांय, तो यह हम लोगों के लिए अच्छी चीज नहीं है। हमें घपने ऊपर भारमविश्वास भीर भारमनिष्ठा होनी चाहिये । चाहे पाकिस्तान हो या चीन हो, कोई भी हमलावर हो, यह मेरा निश्चय मत है कि वह हमारे ऊपर काम शब नहीं हो सकता है। इस तरह की जो छोटी मोटी बातें चलती हैं, उनके लिए हम प्रपने शिद्धांतों को छोड़ दें, सिद्धांतों को बालाये ताक रख दें और किसी तरह का और कार्य करें. तो यह हम सब लोगों के लिए कोई ग्रन्छी चीज नहीं है। हम रामायण का इतिहास ले लें, महाभारत का इतिहास ले लें ग्रौर उन पुरानी लड़ाइयों को देखें जो हो चुकी हैं तो हमें पता चलेगा कि लड़ाई में बड़ी सावधानी रखने की जरूरत होती है। जब रामचन्द्र जी ने बाली को मारा तो उसके बाद क्या हम्रा यह सब को मालुम है। इसी तरह से महाभारत के इतिहास में शिखंडी को मारने के बाद क्या हुन्ना, वह भी सब को मालूम ही है। इन सब बातों से पता चलता है कि लड़ाई में नारे लगाने से या इधर उधर की बातें कहने से काम नहीं चलता है। हमें निश्चय ही कुछ ऐसी बार्ते करनी होंगी जिससे निश्चय ही हमें कामयाबी हासिल हो सके। अगर हम 100 या 200 साल का पुराना इतिहास देखें तो मालूम होगा कि हमारे यहां बड़े बड़े बहादूर लोग हो गये हैं लेकिन उस बहादूरी का कोई नतीजा हमारे सामने नहीं ग्राया । उन बहादूर लोगों ने उस समय ग्रपनी जानें दी, निस्संदेह वे काविले तारीफ हैं, लेकिन उसका

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कोई परिणाम ग्रच्छा निकला, ऐसी कोई चीज हमारे सामने नहीं खाई है। ग्रगर हम इस बारे में सोचें कि जिस तरह की बातें यहां कही जाती हैं, दरह तरह के लांच्छन लगाये जाते हैं क्या वह मनासिब हैं ? यह कहा जाता है कि अगर सरकार शासन नहीं चला सकती है तो उमको छोड देना चाहिये। मैं ग्रपोजीशन के लोगों को विश्वास दिलाना चाहता हं कि अगर हमें यह मालम हो जाय और जनता को यह विश्वास हो जाय कि कोई दूसरी पार्टी चच्छा गासन कर सकती है तो यह सरकार, हमारे साथी निश्चय ही उनके लिए जगह खाली कर हैंगे, इस बात में विल्कुल भी संदेह नहीं है। प्रजातंत्र में उनको अधिकार है कि वह अपना बहुमत तैयार करे और बहमत तैथार करके उस पर ग्रमल करें। लेकिन कुछ ऐसी बातें यहां पर कही जाती हैं जिससे देश को लाभ होने के बजाय हानि हो जाय, वह मुझे मुनासिब मालुम नहीं देती है। तो मेरा यह निवेदन है कि हमें इस बारे में काफी ब्रहतियात से काम लेना चाहिये ग्रौर इस बारे में जरूर सोचना चाहिये कि हमें किस प्रकार से कार्य करना चाहिये और सदन में किस तरह की बातें कहनी चाहिये। मैंने देखा है कि इन दिनों सदन में जिस तरह की बातें कही गई हैं उससे हमारे विरोधियों को चाह फायदा हुआ है या नहीं, लेकिन जो हमसे लड़ाई लड़ना चाहता है उसने इसका ग्रवश्य लाभ उठाया है। तो मेरा निवेदन है कि हम सब लोगों को इस बारे में जरूर ध्यान देना चाहिये।

Finance

जैसा मैंने अभी निवेदन किया कि जहां तक रक्षा के खर्च का संबंध है सरकार को जितने भी धन की ग्रावश्यकता होगी वह जनता देने के लिए तैयार है ग्रीर सरकार को इस बारे में बिल्कुल भी चिन्ता नहीं करनी चाहिये कि जनता इस भार को वर्दाश्त कर सकेंगी या नहीं। भ्रगर जनता यह देखेगी कि उसके पैसे का सद्पयोग हो रहा है, तो निश्चय ही आप उसके ऊपर कितना ही टैक्स लगाइये वह देने से नहीं घबरायेगी और

न किसी तरह का कोई संकोच ही करेगी। एक तरफ जब हम टैक्स ज्यादा करते हैं तो दूसरी तरफ हमें यह भी देखना चाहिये कि उस टैक्स का उपयोग ठीक तरह से हो रहा है या नहीं ?

मैं फाइनेन्स मिनिस्टर सहाब का ध्यान ग्राये दिन जो रिपोट निकलती है, पब्लिक एकाउन्टस कमेटी की रिपोर्ट निकलती है, उसकी ग्रोर दिलाना चाहता हं ग्रीर उनसे निवेदन करना चाहता है कि वे स्वयं इस बात को देखें ग्रीर ठीक करने की कोशिश करें। सरकार के कार्यों में किस किस प्रकार की बेजा बानें होती हैं, बेजा खर्च होते हैं और किस तरह से लाखों करोड़ों रुपये का माल बेकार पड़ा रहता है, सरकारी माल में कमी हो जाती है, इस तरह की कई चीजें हैं जो कि हमें रिपोर्ट में देखने में ग्राती हैं। ग्रगर मिनिस्टर साहब इन व्राइयों को दूर करने की कोशिश करेंगे तो निश्चय ही देश को बहुत ही लाभ होगा। हमने देखा है कि जब इस तरह की कोई बात होती है तो कोई अपने ऊपर जिम्मेदारी लेने के लिए तैयार नहीं होता है। जो गलती करता है उसको बचाने की कोशिश की जाती है, लेकिन कोई भी श्रपने ऊपर जिम्मेदारी लेने की कोशिश नहीं करता है। हमने इस तरह की कोई वात नहीं देखी जिसमें कोई ग्रधिकारी भ्रपने ऊर जिम्मेदारी ले बर्तिक हमेशा टालने की ही बात देखी जाती है। मैंने स्वयं देखा है कि चाहे किसी ग्रधिकारी की गलती न हो लेकिन उसके ग्रन्तर्गत जो ग्रधिकारी गलती करता है, जो जिम्मेदार है, उसको भी बचाने की कोशिश की जाती है। उसको जितनी चाहे तरक्की मिलती रहती है ग्रीर इसमें कोई स्कावट नहीं होती है। इसका नतीजा यह होता है कि वह यह समझता है कि जो कार्य मैंने किया है उसका मुझावजा मझे मिल गया है। तो मेरा निवेदन है कि हमें इस बारे में ग्रवश्य ध्यान देने की जरूरत है ग्रौर में समझता हं कि भ्रगर हम इस ग्रोर ध्यान देंगे तो निश्चय ही उससे लाभ होगा।

श्री राम सहायी मैंने प्रस्वारों में पढ़ा कि हमारे फाइनेन्स मिनिस्टर साहब का यह ख्याल है कि प्लानिय कमिशन में जो धमला है, जो स्टाफ है वह बहुत ज्यादा है । मैं समझता हूं कि वह इस तरह की बात को कैबिनेट में रख कर तय कर सकते हैं। (Time bell rings.) बहत सी बातें कहने को थीं लेकिन घंटी बज चकी है, इसलिए मैं भ्रपना भाषण समाप्त करता है। 4 P.M.

Finance

SHRIMATI SHAKUNTALA PARANJ-PYE (Nominated): Madam, I would like to congratulate the hon. Finance Minister for having kept the population problem in mind while formulating the Budget. His offer for a deduction of the expenditure incurred by the different companies for the purpose of family planning is a marked proof of it. I think this programme should form part of the duties of the labour officers in the public as well as the private undertakings. I am glad to notice that a number of progressive industrialists are offering incentives to people undergoing sterilisation. However, with respect to population control, I want to point out a very important factor. I hope that the Deputy Finance Minister is listening to me. This factor must be taken into consideration. When the Finance Commission disburses its grants to the different States. At the present moment, as you know, when the Finance Commission fixes the quota of grants to a State under different heads of expenditure, the population of that particular State is the main factor taken into consideration. Now, my point is that if a State does succeed in reducing or controlling its population, from the point of view of the size of the grant received from the Centre, it stands to lose. This ought not to be. And the Finance Minister, clever as he is, should work out a formula whereby States showing good progress in population control are given an additional grant, say, for good conduct, while those who show

the opposite trend should have their grants reduced. Here I would like to refer to the point made by Prof. Ruthnaswamy about the allocation for family planning being too much. A similar reference was made by Miss Mary Naidu when she spoke on the Appropriation Bill. I think I would agree with them. I think we are wanting to spend more than is necessary. Last year and this year too I have made my points quite clear that it is not how much you spend but how it is spent that gets the results, and 1 must say-I am not going to speak about it again because I have said it twice in this House-that the way in which the money is spent is extravagant; we need not spent so much; we can get equally good, if not better, results by spending less.

Now, talking of public undertakings, madam, the Report of the Committee leaves a lot to be desired, as was mentioned by my friend, Prof. Lal. The very objective of a public undertaking is that the profit which would have been made had the private sector been running the concern, should go to the public exchequer. But if the public undertakings are sO managed that because of excessive overhead and establishment charges they are running at a loss instead of gain, the very object of public undertakings is defeated and we need to reorient ourselves on this subject.

During the last session, the Finance Minister informed us of the depleted condition of our foreign exchange. It is heart-breaking to remember the excellent position which we enjoyed after the last War and to compare it with our present plight. We have squandered away practically all our balances and now we have to beg, beg and beg. Even in order to pay the interest on the loans that we have already borrowed, we have to do some more borrowing. Tt is really a very sad state of affairs. How are we going to get out of this tight corner? We must think of new avenues of earning foreign exchange and of cutting down on our losing projects. We will have to give up some of our lads for the purpose. Prohibition is one of them. Por this impractical programme not only did we have to write off a substantial part of our revenue but every year we have to spend for its most unsuccessful implementation. It has demoralised our police force in the bargain who are said to be aiding and abetting in the manufacture of illicit liquor. I have heard it said in many quarters that during the last elections many a candidate was financed by illicit liquor manufacturers. Every year we send many of our men and women to the United States of America to become wiser but we refuse to learn the one lesson that we can from the United States by not budging even an inch, and that is the failure of prohibition. Have we learnt that lesson? Even though the Tek Chand Committee reiterates the godliness of prohibition—that in fact was included in its terms of reference—the figures it quotes are very revealing and demonstrate how unholy the whole business is.

SHRI AKBAR ALI KHAN (Andhra Pradesh): The latest Report supports prohibition.

SHRIMATI SHAKUNTALA PARANJ-PYE: Of course, the first one did it too, it had to. There was a term of reference as to how to further prohibition; it was not whether prohibition should be or should not be there.

An Hon.' MEMBER: They were asked to

SHRIMATI SHAKUNTALA PARANJ-PYE: Being wedded to this idea of prohibition, we have done very little to explore the possibilities of earning foreign exchange by the manufacture of alcoholic beverages. I am glad that my State of Maharashtra is taking steps to grant licences for the manufacture of wines from grapes. Large tracts of our land are under sugarcane and from a by-product of molasses which at present is a problem to

some factories, excellent rum can be produced. Oranges and tangerines are the speciality of many a region in our country and they also can produce delicious drinks like coin-trean. Again, cashew-nuts which bring Us a lot of foreign exchange can be further exploited by manufacturing liquor from its fruit, a liquor which can hold its own against any liquor the world. I ll'ope therefore that the Government will give serious thought to my suggestion of manufacturing alcoholic beverages for foreign export, thus earning foreign exchange. Even article 47 of the Constitution does not bind us against the manufacture of alcoholic beverages for foreign consumption.

SHRI DEOKINANDAN NARAYAN (Maharashtra): Why not for internal consumption?

SHRIMATI SHAKUNTALA PARANJ-PYE: I have already expressed my view about it. I have nothing against it.

SHRI DEOKINANDAN NARAYAN: That we know.

SHRIMATI SHAKUNTALA PARANJ-PYE: During the last year measures to relieve the food shortage had cost us a large amount of foreign exchange. AU the efforts of our Food Minister to increase food production, I hope, will meet with good success. But at the same time it is neeessary for us to eliminate the destruction of food that takes place because of the scourge of monkeys. We are reluctant to kill them but they are a menace. Not only do they eat the produce but they destroy the plants. Again, Madam, our useless cattle population is another drain on our land. We dislike the idea of taking life. (Interruptions) .But we think nothing of starving the cattle to death. Would it not be better to destroy useless cattle in a humane manner and end their misery. .

SHRI DEOKINANDAN NARAYAN: And why not destroy useless men?' There are so many.

Shrimati Shakuntala Paranj-PyE: . . . and reduce the pressure on land? Khadi—my friend wiH flare up again— i_s another of our fads. It was primarily introduced as a prop to rural economy. Its merits were extolled tor the purpose of becoming self-dependent as far as clothing was concerned and for giving gainful employment to the village people during the slack season . . .

SHRI DEOKINANDAN NARAYAN: Do you know to how many people it is giving employment?

SHRIMATI SHAKUNTALA PARANJ-PYE: I have read all the Reports.

SHRI DEOKINANDAN NARAYAN: You might have read them but tell me: To how many people is it giving employment?

SHRIMATI SHAKUNTALA PARANJ-PYE: You can have your say afterwards. All these operations, from A to Z, in the manufacture of khadi from the sowing of cotton up to the spinning and weaving of the cloth were to be performed in the villages. These fundamental principles are now very much a back number. Now Khadi and many other village industries are kept alive with the help of fiuge annual grants from the public exchequer. I can wel] understand that an industry should be helped to get on its feet but when it is obvious that it is never likely to stand up on its feet, it is an extravagant folly to go · on allocating enourmous sums for its support. Only during the last Session when the Supplementary Grants were before the House, an amount pf Rs. 34 crores was given to the Khadi and Village Industries Commission. I do understand—I will say again—the principle of helping a village industry but such grants should necessarily be of a tapering nature s that little by

ittle th_e industry becomes more and more selfsupporting and after a specific peripci, is left to stand on its own; otherwise, as is seen from the different Public Accounts Committee reports these undertakings become a permanent liability o nthe public exchequer besides leading to all the evils of mismanagement and misappropriation. We are now wedded to an industrial economy and we must have the courage to give up this outmoded idea of having a non-industrial rural economy. Once a friend of mine in the Health Ministry was telling me that the Government hospitals are obliged to buy Khadi linnen. It is not durbale and, having a rough surface, it catches dirt and the articles are never of the right size.

SHRI A. D. MANI (Madhya Pradesh): What have you to say about that?

SHRIMATI SHAKUNTALA PARANJ-PYE; We must be practical in our approach and more precise when we make our plans. On the one hand we clamour for more money and on the other we are not able to spend the allocations already made. That is exactly what happened wTtlTour Defence budget. I know that now we are facing a graver situation and perhaps the Defence budget will amount up as Prof. Ruthnaswamy said and I agree with him. Indians are said to be good at mathematics but when it comes to practical mathematics we seem to go right off the mark, or, maybe, we have got into the mendicant's habit of" asking for more than we need. It is this mendicant's habit that, we must discard. A beggar is not respected by anyone. What kind of independence do we have if we are to depend on- foreign aid more and more? Just as our Government has got into the habit of depending on foreign aid, the people seem to have got into the habit of depending on Government aid. No one seems to want to go all-out for anything. Our output is low and our per capita production is miserable.

I come to my last point and I see that my time is running out. The Finance Minister is very keen on unearthing the black money. The easiest way of doing it, it seems to me, is by demonetising the currency.] fail to understand why he has nol evolved a scheme to that effect. Ne one is going to reveal his unaccounted money just as no one ever un-earthed the stock of gold he or she had. The only way of getting the unaccounted money, this black money would he to demonetise the currency Thank you.

Finance

श्रीमती शारदा भागंव (राजस्थान): उपसभापति महोदया, हमें भाज गर्व है कि माज के समय में जब कि हमारा देश माथिक कठिनाइयों से गुजर रहा है, हमारे वित्त मंत्री ने अपनी वित्त सम्बन्धी योग्यता से इस वित्त विधेयक द्वारा देश में समाजवाद लाने का प्रयत्न किया है, वह इसके लिए बधाई के पात हैं भीर मैं साधारणतया इस का समर्थंन करती हूं, वित्त विधेयक परन्तुतो भी मुझे कुछ सुझाव देने ही हैं।

जहां हम भेदभाव मिटाने का प्रयत्न कर रहे हैं, चाहे वह रंग-भेद हो या धर्म-भेद हो या वित्त-भेद हो, किसी भी प्रकार का भेद हो, वहां मैं समझती हं कि राज्यीय भेद मिटाने का कोई प्रयत्न नहीं किया गया है । मैं राजस्थान से ग्राती हुं। राजस्थान की मार्थिक व्यवस्था थोड़ी पीछे है यह सब हम को मालुम है यानी भाषिक दृष्टि से हमारा राजस्थान पिछड़ा हुमा है, मगर राजस्थान के साथ कई स्थानों पर धगर भ्राप ध्यान दें तो हमारी सरकार ने कुछ सौतेली मां का सा **ब्यवहार** किया है। मैं धापको इसके एकाध दुष्टांत देना चाहती हुं।

भापको मालुम है कि भीर हम सबको माल्म है कि राजस्थान में उच्च न्यायालय के बारे में कितनी जल्दी एक स्टेप लिया गया था। राजस्थान गरीव है ग्रीर वहां की जनता गरीब है, मगर न्याय राजस्थान 🔻 महंगा हो गया है । क्यों हो गया है, आप कहेंगी। शायद यह सोचेंगी कि 217 RS-5

चंकि मैं जयपूर में रहती हं इसलिए मैं जयपूर का समर्थन कर रही हूं। यह बात मैं म्रापको विल्कुल स्पष्ट कह देना चाहती हं कि मुझे न्यायालय से कोई कार्य विशेष नहीं पड़ता है परन्तू यह बात आपको माननी पहेंगी कि जयपूर क्या पूर्वी राज-स्थान में न्याय बहुत महंगा हो गया है। पूरे राजस्थान की जनता करीब करीब 2 करोड़ की है, जिस में से 1 करोड़ 40 लाख जनता पूर्वी राजस्थान में रहती है। पूर्वी राजस्थान में ग्राबादी ग्रधिक है। राजस्थान में उच्च न्यायालय की सीट जो जोधपूर में हो गया है, उसका मैं पूरा समर्थन करती हूं, इस पर मुझे कुछ नहीं कहना है, परन्तु साथ ही उसकी जो बैंच जयपुर में थी उसके मिटा देने का कारण ग्राज तक न प्राप बतासके ग्रौर न मैं ग्रपनी जनता को, ग्रर्थात् जो राजस्थान के निवासी पुछते हैं उनको, कोई जवाब दे सकी । मैं यह कहना चाहती हं कि जितने प्रान्तों में उच्च न्यायालय की सीट है ग्रीर वैचेज हैं, वहां कहीं भी बैंचेज नहीं हटाई गई हैं मगर राजस्थान के साथ में पता नहीं क्या राजनीति खेली गई कि वहां की जो बैंच जयपूर में थी, राजधानी में थी, उसको एकदम से हटा दिया गया । जितनी आर्गेनाइजेशंस हैं या जितने भी वहां के रहने वाले हैं, जो भी उत्तरदायित्वपूर्ण व्यक्ति हैं, उन सभी ने कहा कि जयपुर की बैंच नहीं हटाई जानी चाहिये । मैं श्रापको दो-चार शब्द पढ़ कर सूनाऊंगी । जब जोधपूर में सीट थी ग्रीर जयपुर में बैंच थी, तो काम बहुत ग्रच्छी तरह से चल रहा था ग्रीर जब यह निश्चय-सा हमा कि कुछ बदलने वाला है, तो जयपुर के बार एसोसियेशन तथा जोधपुर के बार एसोसियेशन, दोनों ने ही मिल कर प्रस्ताब पास किया कि यह जिस प्रकार चल रहा है, उसी अकार रहना चाहिए, सर्थात् जोधपूर में सीट रहे भीर जयपुर में बैच रहे । इस बारे में किसी की दो राय नहीं थी फिर भी जयपुर की वैंच एकदम से हटादी गई।

Bill. 1965

Bill. 1965

अभिनी शारदा भागवी राजस्थान के चीफ मिनिस्टर, मुख्य मंत्री जो कि ग्राज भी हैं, श्री मोहनलाल सुखाड़िया, ने भी 1956 ई० में कहा था :

"I may assure you that the Rajasthan Government is not in favour of shifting the High Court Bench from Jaipur. This has been made clear whenever the question came up for consideration.

इससे पहले राजस्थान की कैविनेट ने भी मिल करके यही फैसला किया था कि जयपुर की बैंच नहीं हटाई जाएगी। यही नहीं, बल्कि जयपुर में हाई कोर्ट के लिए भवन बनाने के लिए भी १० लाख रुपए का बजट स्वीकार हम्रा था, हमारे गोविन्द बल्लभ पंत जी जो उस वक्त होम मिनिस्टर थे उन्होंने उसका शिलान्यास भी किया और भवनं बन भी गया । मगर आज तक किसी की समझ में यह नहीं आया कि **पया राजनीति** खेली गई कि सारे प्रांतों में कहीं भी बैंच न हटा करके राजस्थान में जो बैंच थी, जो कि राजधानी में थी, जहां कि अक्सर लोग कई कामों से याते हैं और उसके साथसाथ न्यायालय का भी, कोर्ट का भी काम कर लेते हैं. तो उनको सुविधा भी होती है ग्रीर सस्ता भी पड़ता है, उसको हटाया गया । उसको हटाने का कारण ग्राज तक नहीं समझ में ग्राया। बल्कि कुछ दिन पहले यह समझा गया था कि चुंकि राजस्थान बहुत सारे स्टेट्स से मिल कर बना है, सब स्टेट्स को कुछ न कुछ महत्व-पूर्णं चीज दे देनी चाहिये। उसके बाद जोघ-पूर में युनिवसिटी भी बन गई । मगर साथ में जोधपुर में सीट रहे. इसमें किसी की खिलाफ राय नहीं है। वहां सीट रहे । मगर राजधानी में ग्रगर उसकी बैंच थी, तो कितनों को सुविधा थी, इस बात को न सोच कर यह सोचा गया कि चूंकि जयपुर को राजधानी बना दिया गया है. तो यहां से बैंच हटा देना चाहिये, नहीं तो शायद ऐसा लगे कि जयपुर के साथ कोई फेवर किया गया है । भाई, राजधानी बनाई जाती है तो, कई कारणों से बनाई वाती है । यह सोचा जाता है कि यहां पर क्यों राजधानी बनाई जाये । राजधानी बनाने के लायक ग्रगर किसी जगह को समझते हैं, तो इसका मतलव यह नहीं है कि वहां रहने वालों की और सुविधाएं हटा दी जानी चाहियें । राजस्थान में जो जयपुर बैंच हाई कोर्ट का हटा दिया गया है, उससे वहां की जनता बहुत दु:खे है। मझे मालम है, जब ला कमीशन की रिपोर्ट यहां संसद् में ब्राई थी, उसमें बैंचिज हटाने की सिफारिण थी, परन्तु तब संसद-सदस्यों तथा तत्कालीन ला मिनिस्टर श्री ए० के० सेन ने भी यह कहा कि कोई बैंच नहीं हटाई जायेगी श्रीर काश्मीर में सन् 1960 में जो ला मिनिस्टर्स कान्फरेन्स हुई थी, उस ने भी यह तय किया था कि कोई भी वैच हटाई जायगी. जहां बेंच है बेंच रहेगी, जहां सीट है, सीट रहेगी फिर भी यह राजस्थान में जो जयपुर की हाई कोर्ट की बैंच थी उसको हटा दिया गया । इसका कारण आज तक समझ में नहीं भ्राया भीर यदि हम यह मान लें कि उस समय कोई कारण से यह समझा गया था कि उसकी ग्रावश्यकता नहीं है, या कोई उसमें राजनीति है, तो वह लोगों को मालम होना चाहिये। मैं जानती हं और में वहां से आती हूं, मेरे पास वहां के निवासी आते हैं अपनी डिमांड मांगने के लिये और कहते के लिये। तो मुझे तो इसके बारे में कहना पड़ेगा कि मैं यह चाहती हूं कि उनको सस्ता एवं सुविधापूर्ण न्याय मिले । कहा जाता है, न्याय देर से मिले या महंगा मिले तो भ्रन्याय के बरावर होता है, इसलिये न्याय सस्ता हो. शीघ्र हो इसके लिये हम लोगों को पूरा प्रयत्न करना चाहिये ग्रीर मैं श्रपनी सरकार से कहना चाहंगी कि जो बैंच हटा दी गई है, उसको फिर से वहां पर कायम कर दिया जाये, ताकि जो अधिक ब्राबादी बाला राजस्थान का हिस्सा है, यानी पूर्वी राजस्थान, उसके लोगों को न्याय सस्ता और जल्दी मिलने के लिये एक सहारा हो जाय। मैं यह भी ग्रापसे निवेदन करूंगी कि ग्रगर धापको किसी भी पकार की शंका हो तो जो राजस्थान के या और भी जगहों के जो मेम्बर्स आफ पार्लियामें हों या जो इसके बारे में एक्सपर्ट स हों उनकी एक कमेटी बना दी जाये कि भाई राजस्थान में जो बैंच हटा दी गई है, उसके कोई विशेष कारण हैं, दूसरे राज्यों की वनिस्वत, ताकि यह मालम हो जाये कि सचमुच में क्या सही है श्रीर न्यायोचित है। भीर किसी दिन गलती को मान लेना या उसको सञ्जी कर लेना, यह किसी की प्रेस्टीज के खिलाफ नहीं होता । इसलिये मैं निवेदन करूंगी कि ला के एक्सपर्टंस की राय लेकर जयपूर में बैंच फिर से स्थापित कर दी जाये।

Finance

दूसरी चीज मुझे काउन्सिल्स के बारे में यह कहनी है कि पहले पार्ट 'ए' 'बी' 'सी' स्टेट्स थीं। ग्राप शायद यह कहेंगे कि का उन्सिल तो, स्टेटस की जो असेम्बलीज हैं, वे तय करती हैं तब बन ती हैं, मगर जैसा कि शरू में यह हुया था कि कुछ स्टेडस में काउन्सिल्स रहेंगी, कुछ में नहीं रहेंगी, तब राज्यों में कुछ अन्तर किया गया था, 'ए' 'बी' 'सी' कर के। मगर ग्रव जब 'ए' ग्रौर 'बी' का कोई ग्रन्तर नहीं रह गया तो मेरे खयाल मैं यहां पर एक कानुन को लाकर भ्रगर बाप समझते हैं कि ग्रपर हाउसेज स्टेटस में नहीं होने चाहियें तो आप सब जगह ग्रपर हाउसेज को मिटा दीजिए, मने कोई ऐ राज नहीं है। मेरा सिर्फ निवेदन यह है कि राज्य और राज्य में कोई प्रकार का अन्तर नहीं होना चाहिये और सबको एक दृष्टि से संग्टर को देखना चाहिये ग्रौर ऐसा प्रयत्न करना चाहिये कि ग्रापस में किसी प्रकार का भेदभाव या दशमनाई न हो । इसलिये में ग्रापसे निवेदन करना चाहती हं कि ग्रगर कोई एक्सपर्टस यह सोचते हैं कि काउन्सिल की स्टेट में जरूरत नहीं है तो सब जगह की स्टेड्स में काउन्सिलों को मिटा दीजिए, मगर जब तक आप यह समझते हैं

कि काउन्सिल रहने हैं तब तक सब स्टेटस में काउन्सिलों का होना जरूरी है और भेदभाव की नीति को ग्राप स्थाय दें. तो ग्रधिक ग्रच्छा हो।

तीसरा सुझाव मुझे यह करना है कि हमने रुपया. ग्राना, पैसा ग्रीर हर एक चीज में. भीर तौल में, हमने दशमलव प्रणाली लगाई। ठीक है, बहुत अच्छी प्रणाली है। मगर कुछ लगता ऐसा है कि दशमलव प्रणाली नहीं है, शतमलव प्रणाली है; क्योंकि पैसा एक इकाई है और रुपया एक इकाई है, उसके बीच में कोई इकाई नहीं है। चवन्नी, ग्रठन्नी जो हैं वह पूरानी हैं। मेरा सुझाव यह है कि जो दस पैसे का एक सिक्का है, उसको कोई नाम दे दिया जाये, चाहै उसको इकन्नी कहिए, चाहे कोई ग्रौर नाम दे दीजिए । ग्राप कहेंगे, इकन्नी के मानी रुपये का सोलहवां हिस्सा है, तो पहले पैसा भी रुपये का चौंसठवां हिस्सा था। पैसे को भी हमने नया पैसा कह कर रुपये का सींवा हिस्सा मान लिया । उसी प्रकार मेरा सुझाव यह है कि कोई ग्रादमी ग्रगर कभी किसी से रुपये के पैसे भुनाना चाहता है तो उससे कहना पड़ता है : पांच तो दस पैसे बाले सिक्के दे दीजिए श्रीर दस पांच पैसे वाले सिक्के दे दीजिए। इसमें मेरा सझाब यह है कि दस पैसे वाले सिक्के को आप एक नाम "नई इकन्नी" दे दीजिए । बल्कि नई इक्जी कहने की भी जरूरत नहीं है, उसको इकर्ज ही कहा जा सकता है; क्योंकि वह पुरानी इकन्नी खत्म हो गई। इसलिये मेरा सझाव है, एक नया नाम दे दीजिए । आरप कहेंगे बाहर भी ६० सेण्ट, ७० सेण्ट कहते हैं, ग्रतः हम भी ६० पैसा, ७० पैसा कहते हैं। मगर दस पैसे के सिक्के को कोई नाम देना बड़ा जरूरी है, यह मेरा सुझाव है कि इसे इकन्नी कहें।

इसके बाद मैं यह निवेदन करना चाहती हं कि हमारे देश में महंगाई बहुत बढ़ रही है, इसमें कोई सन्देह की बात नहीं है। हम बाहर से अधिक अन्न मंगाते हैं, जब कि हमारा देश Finance
[श्रीमती गारदा भागव]

कृषि प्रधान है। यह किसी भी देश के लिये बहुत अच्छी बात नहीं है। महंगाई को दूर करने के लिये, जैसा कि मेरी एक बहित ने भी अभी कहा था, सबसे आवश्यक मुझे लगता है कि फेमिली प्लानिंग को ग्रच्छी तरह से प्लान किया जायें। मैं जानता हूं कि गवर्नमेंट हमारी फेमिली प्लानिंग को बड़ा जोर दे रही है और इसको कर रही है, मगर जिस प्रकार से काम चल रहा है वह काफी नहीं है; क्योंकि गांवों में भौर सब जगह फेमिली प्लानिंग का नाम भी नहीं जानते। ग्रभी पिछले सेशन में एक बन्ध एक विधेयक लाये थे कि यह कम्प्लसरी कर देना चाहिये कि हर एक ब्रादमी फेमिली जीनिंग करे। मैंने उसके विरोध में का था कि यह आप विधेयक या बिल लाकर ग्रीर ऐक्टबनाकर नहीं कर सकते, जब तक कि माप सबको उसकी उपयोगिता न बताएं भीर सबको इसकी के सिलिटी न दें कि वे इस के कार्यक्रम में भाग ले सकें। इसलिये मेरा निवेदन यह है कि महंगाई को कम करने के लिये फेमिजी प्लानिंग भी बहुत ग्रावश्यक है, जिसके ऊपर हमें जोर देना चाहिये।

पाकिस्तान के बारे में बहुत सी बातें कही जा रही हैं। मुझे कोई विशेष तो नहीं कहना है; क्योंकि मैं इसमें कोई विशेष एक्सपर्ट भी नहीं हूं, मगर विरोध सदस्यों की जो नीति है उससे मैं भ्रपनी बहुत भ्रसहमति प्रकट करना चाहती हूं। माना कि हमारी सब की भावना यह है कि हमारे देश को दूश्मनों से बचाया जाये और दुश्मनों को हमारे ऊपर हावी नहीं होने देना चाहिये--इससे तो सब सहमत है--और मैं समझती हूं कि हम सब प्रधान मंत्री जी की इस बात से ग्रौर भी ज्यादा सहमत हैं कि हम देश की एक एक इंच भूमि से उनको निकाल देंगे, परन्तु साथ ही जिस प्रकार के हम भाषण सुनते हैं भौर जिस प्रकार से सरकार की नीति को किटिसाइज करते हैं; बह हमारे देश के हित में न जा कर ग्रहित में जाती है। इसका दुश्मन लाभ उठाते हैं ग्रीर दुश्मन

लाभ उठाते हैं तो हुमको नुकसान होता है 14 इसलिये, जिस प्रकार का हम आज किटिसिज्म करने लगे हैं, खास कर विरोधी पक्ष के सदस्य और कभी कभी हमारे कांग्रेस पक्ष के भी सदस्य करते हैं—सुझाव देना तो हमारा कर्त्तव्य है, जरूर देना चाहिये, मगर उसमें यह न मालूम पड़े कि हम किटिसाइज कर रहे हैं और हम उससे असहमत हैं। इसलिये मैं आज जो स्टेप सरकार या प्रधान मंत्री ले रहे हैं उससे मेरी पूरी सहमति है। मैं चाहती हूं कि हम लोग सब उनको इस विषय में बल दें कि वे अपने देश की रक्षा के लिये पूरा से पूरा प्रयत्न करें और दुश्मनों को अपने देश के हिस्से से भगा दें। आगे जो यह . . .

THE DEPUTY CHAIRMAN: Your lime is almost over.

श्रीमती शारवा भागंव : only two minutes more I will take. दूसरी वात, ब्लैंक मनी निकालने के बारे में है । उसके बारे में मैं एक ही सेण्टेप्स कहूंगी; क्योंकि टाइम नहीं है, कि सौ क्यें के जो नोट हैं उनको ग्राप बन्द कर दें, तो शायद ऐसा हो कि ब्लैंक मनी ग्रपने ग्राप बन्द हो जाये।

एक ही प्वाइंट और कहंगी, शिक्षा के बारे में। शिक्षा के क्षेत्र में तो ग्रन्शासनहीनता मा रही है उसको दूर करना हमारा परम कर्त्तव्य है, अन्यथा आप कितना भी पढ़ा-लिखा लें, एजुकेट कर दें, उससे कुछ होने वाला नहीं है। मैं समझती हूं जो बड़े बड़े शिक्षा के पद हैं उनके लिये सेलेक्शन में हमको कुछ सतर्कता बरतनी चाहिये । पहली बात जो मैं कहना चाहती हूं, वह यह है कि शिक्षा के क्षेत्र में सबसे बड़ा वाइस-चान्सलर होता है। मैंने देखा, वाइस-चान्सलर के सेलेक्शन में यह न देख कर कि वह एजुकेशन का ग्रादमी है या उसने बीस, पच्चीस बरस लडकों-लड़कियों को पढ़ाया है, हम कभी कभी क्या करते हैं कि एक डिप्लोमेट रिटायर हमा तो उसको वाइस-चान्सलर बना दिया एक

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माई. सी. एस. रिटायर हुमा उसकी वाइस-चान्सलर बना दिया । मैं इसके खिलाफ हं।

निर्माण तथा आवास मंत्री (श्री मेहर चन्द खन्ना): आप श्री आर० के० नेहरू का जिक कर रही हैं क्या ?

श्रीअती शारवा भागंव : उदाहरण देना है तो मैं अपने प्रान्त राजस्थान की यूनिवसिटी के बारे में कह सकती हूं, लेकिन यहां मैं हिना नहीं चाहती हूं। आर० के० नेहरू की बात नहीं कह रही हूं। मगर मैं समझती हूं यह बात जरूरी है कि वाइस-चान्सलर ऐसा व्यक्ति बनाया जाना चाहिये जो शिक्षा देता रहा हो भौर जो शिक्षा के बारे में खूब अच्छी तरह से समझता हो। जब हम इस तरह की बात करेंगे तब ही अनुशासनहीनता दूर होगी। वाकी चाहे आप शिक्षा दें, इन्तिहान लें, लेकिन उन्हें अनुशासन में रहने की तमीज न हो, तो मैं समझती हूं कि ऐसी शिक्षा देने से न देना अच्छा है।

्चूंकि मेरा समय हो गया है, मैं ज्यादा न कह कर इतना ही कहना चाहूंगी।

SHRI T. CHENGALVAROYAN (Madras): Madam Deputy Chairman, I rise to give my wholehearted support to the Finance Bill, with the Ministerial modifications. In doing so I am conscious of my limitations, particularly the limitation of time. Nevertheless, I cannot resist the urge to pay my very best compliments to the Finance Minister for the way in which he has drawn up the Budget and framed his proposals. In doing this he has exhibited a masterly feat of budgeting and the response to these proposals in the public has been both cordial and complimentary, though one cynical editor had characterised it as a game of snakes and ladders with the nation's economy as his captive playmate. But if anyone goes through the provisions of the Finance Bill, Madam Deputy Chairman, one will be impressed that thei* are more ladders than snakes, ladders for the nation's economy to climb up, ladders for reaching commanding heights of economic endeavour. If there are certain snakes here and there, they are only t₀ pull down undesirable trends and tendencies.

Madam Deputy Chairman, on such an occasion when we are considering the provisions of the Finance Bill, it is always usual to apply the twin tests whether the provisions have an impact and a bearing upon the problems of the immediate present, and whether they contain portents and pointers for future growth. Judged by both these two standards, Madam Deputy Chairman, I have no hesitation whatsoever in stating that the present Finance Bill eminently satisfies these two tests. Time was, Madam, when former Finance Ministers used to assess the revenues and estimate the expenditure and go in search of certain development programmes here and there. That was the old, conservative conception of it. But when we have accepted the principle of planned development and the planned progress of our economy by working out our Five-Year Plans, the whole economic attitude has to change. It is no longer a case of having plan for the Budget. It has now become a case of having the Budget for the plan. Judged by that standard, Madam Deputy Chairman, the Finance Minister has dexterously used the provisions of this-Bill as a lever for uplifting the Plan.

On this occasion. Madam Deputy Chairman, let us remind ourselves of the basic strategy and purpose of the Plan so that in the context of the Plan and its endeavour it will be possible and proper for us to examine all the provisions of the Finance Bill.

[THE VICE-CHATRMAN (SHBI AKBAR ALI KHAN) in the Chair.]

Mr. Vice-Chairman, we require the mobilisation of savings. We require the canalisation of the resources. We

[Shri T. Chengalvaroyan.] require steps to avoid the effects of inflation. measures to control prices. If require examine the provisions of this we Finance Bill, Mr. Vice-Chairman, in every aspect of it and in every respect, we can see very clearly that the provisions of this Finance Bill enable us to encounter and tackle all these problems. When we analyse the provisions of this Bill these main and broad strategies are revealed. In the first place, we see that there is generous incentive for savings in the corporate sector which would go into channels of investment. We notice that in the case of industrial output there is considerable contribution available for industries of high priority. Thirdly we notice that there is scope for the mobilisation of individual savings on account of the reduction of direct and personal taxes. Logically this is with measures to reduce linked consumption. Fiscal levies and monetary regulations are introduced for the purpose of lowering and lessening the concentration of wealth and power. There is also the annuity deposit scheme as a measure for the mobilisation of the savings and as an alternative to tax liability. Mr. Vice-Chairman, when we examine the provisions of the Finance Bill we always have the two traditional tests for the fiscal levies and monetary regulations. The mid-Victorian doctrine that taxation should be restored to for the purpose of meeting current expenditure has no meaning and no message. It may be the correct of the forum of free philosophy enterprise. In a developing economy like taxation has diverse and utility. We have measures taxation a_s a means for reducing consumption. We have taxation as a means for mobilisation of savings. We have taxation for fighting inflation. We have taxation as a means to control prices. I submit, Mr. Vice-Chairman, that the provisions of this Finance are eminently suited for combating all these problems and fulfilling all these purposes.

provisions With regard to the in this Bill on certain taxation measures we notice particularly in the case of the direct taxes that there has been a cut all along the line. at all levels. I am sure they are the lowest for the last twenty years. When we examine the other features in the direct taxation and in the personal income-tax we find that they have been streamlined with regard to the integration of the supertax and income-tax. Above all, Mr. Vice-Chairman, for the first time in the history of budgeting in our country, We see simplification and systematisation of the direct taxes. Indeed it is very bold on the part of the Finance Minister to have syste-matised and simplified it in such a way that the ordinary taxpayer measure and assess his own tax liability. That will go a long way to improve matters. We also note that in the case of the direct taxation that it is not ao rigorous as it used to be in times past. There are certain reductions and there are certain allowances and there are certain rebates. These go a long way towards lessening the personal taxation. For rigour of example, Mr. Vice-Chairman, there is the provision in the Finance Bill with regard to contributions to certain funds, to provident funds and for the benefit of those in the professions, like lawyers, doctors and so on. This is a great innovation in the whole scheme of the Finance Bill. There is also adequate provision for reduction in the case of medical expenses on the handicapped dependants. We also know that there are certain provisions for reduction on account of allowances and superan-So we see, Mr. nuation contributions. Vice-Chairman, in the domain of direct taxation there is an almost reand I am sure volutionary set-up whatever may be the reduction in the quantum of taxation—it may be marginal—nevertheless it has a psychological effect.

Then, Mr. Vice-Chairman, there is the much-naligned corporate tax-When we examine it, what is it that

we find? We find nothing new. It has priority listed in the first schedule to the maintained it has been streamlined the well-known purchase of machinery and considerable lessening whole, Mr. Vice-Chairman, when we per cent, examine the corporate tax structure we are demurred on the ground that inevitably impressed by the stupendous United States there is a ceiling effort on the part of the tax burden. important and if I may respectfully submit, a very revolutionary innovation in the whole scheme of the corporate tax structure. I am referring to the Tax Credit Certificate. Mr. Vice-Chairman, this is a very bold experiment taxation that while retaining the corporate tax structure Finance Minister has thought out and evolved a scheme by which the rigours of corporate tax may b_{e} considerably lessened. Now, what is it that we find in the case' of the Tax Credit Certificate? We find two important considerations. One is that it is oriented towards industrial output and also an inducement investment. Now, that clearly shows we also need a tempo for the diversification and dispersal of industries from urban to rural areas. We find that in the scheme of these tax credit certificates the question of production of plant and machinery for industries of high

been evolving since 1960 and today it is Industries (Development and Regulation) at the same standard and it Act gets the benefit. We also see that the has the same structure. At the same time, tax credit certificate has got another we see that in the case of the corporate tax important purpose, namely, to give a and there is tempo of production and a momentum of the integration of the supertax and income-tax. We also see the application of industries. Last but not the least we find in principle of the case of the tax credit certificate the sophistication and selectivity with regard spurring of production and tempo of to the corporate tax structure. We also see increasing production resources and at that there is a certain reduction in the case the same time expanding and promoting the of expenses incurred on account of the cause of exports. Thus, I submit, that the plants, for very important and the sheet-anchor of improvement of existing units or for new the whole Finance Bill with regard to the industrial units. We also note that in the corporate tax structure has got all these case of the tea industry there has been a important elements. There has been a of the rigour mild murmur with regard to the ceiling according to the recommendations of the limit that has been fixed with reference to Tea Finance Committee. Thus on the the corporate tax structure. Our seventy ceiling, not very much, is Finance fortyeight per cent and in other developed Minister. While retaining the corporate countires the ceiling is fiftyfive per cent. tax structure, he has endeavoured to a In a developing country like ours, seventy very great degree, to lessen the rigour of the per cent, ceiling is neither alarming nor We also note a very should it be causing us concern especially when we examine the other exemptions.

> In the much debated dividend tax, We equally find, that some important innovation is there. There is some exemption given in the case of the capital gains on bonus shares but on the whole when We examine this structure of the dividend tax, on a totality of one hundred crores of rupees of dividends available in the country, only 7J per cent, is dividend. Could it then be said with any sense of reasonableness that this is so alarming and so disturbing and so delete- ious in the corporate functioning of our country? therefore submit that even in the case of the dividendtax it is not very much bloated and the extent to which it has been posed I submit with great respect that t is in the fitness of things. We step on, Mr. Vice-Chairman, with your permission to a considera

I301 Finance [Shri T. Chengalvaroyan.] tion of the usual excise impost that cannot be escaping any Finance Bill. Particularly in the context, of this excise impost, one redeeming feature is that the Finance Minister in good time has taken the House and also the country into his confidence and has said that there must be a regulatory impost of ten per cent. He has been criticised that because of this impost of ten per cent, the cost of production would go up. I would like to say to the critics of this measure, if there are any' here, that they should examine the question of our import commitments. Are we so emasculated, are we so ematiated in our economic stamina that we do not find any import substitutes? I have had occasion to examine the tabular statement of some of the import substitutes which our economy has been developing, for example," in machine rooi industry, in textile tools, in soda ash, in iron and steel, in petroleum, in oil and in other kindred fields, our import substitutes have been galloping. There is one fact. If the import regulation is there, it has got two effects, not only it reduces the import commitment but it also inspires us to find import substitutes. In that sense, the economy and the endeavour in the economy will be galloping. I therefore submit that the provision with regard 1;0 the import imposition is not at all disturbing and I' am sure it is in the fitness of the conditions of our economy

There is one other fact, Mr. Vice-Chairman. I do not see the hon. Finance Minister here. I should have made a personal appeal to him. I refer to the very burning item which does not escape excise duty. Mr. Vice-Chairman, our Finance Minister is known for his sympathy for the poor but has he not even time to consider the great misery of the people using kerosene? Kerosene, Mr. Vice-Chairman, i_s the kindly light amdist their encircling dim darkness of their dungeon and the miserable millions of the people, will heave a sigh of re-

and it is permissible.

lief if the duty on kerosene is removed or at any rate lessened. What is it that we find, Mr. Vice-Chairman? Their children may have to study longer and because of this I feel and I find that the people in the dark dungeons of our country are not able to have that amount of facility. They cry in the night. They cry for the light with no language but a cry and I am sure the hon. Finance Minister will consider the possibility of reduction of the kerosene duty and I would be very glad indeed and considerably grateful if he could altogether remove it. One argument that may be advanced . . .

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Deputy Minister will convey it to the Finance Minister.

SHRI T. CHENGALVAROYAN: . . . is that kerosene is transport fuel on a commercial scale. I am sure that the genius of the Finance Minister is very great indeed to find out suitable improvements. Thus, Mr. Vice-Chairman, I feel that the Finance Bill has got all these important ingredients.

One word more, Mr. Vice-Chairman, and I have done. There is criticism with regard to the Finance Bill both from the right and from the left. The people who are rightists say that the Finance Bill is very extorting, very repressive and very rigorous and others on the left say that it is not a Bhubaneshwar budget. But may I tell them with great respect that the Finance Bill has got a built-in strength, with internal eombustion, with balances and brakes and with pistons and joints and therefore I feel that the Finance Bill has achieved a marvellous degree of success in three aspects which are fairly irreconcilable in any budgeting work, for example, Mr. Vice-Chairman, our Finance Minister by and through this Bill has been able to produce a surplus and a balanced budget; at the same time, he has not starved the needs of

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the Plan and he has given considerable relief in lessening the taxation. It is a feat that only the Finance Minister of the Government of India now can have performed.

Finance

With these words, Mr. Vice-Chairman. I have very great pleasure in supporting wholeheartedly this Bill and I hope that under his dispensation our country will go forward, onward and upward as well.

PROF. A. R. WADIA (Nominated): Mr. Vice-Chairman, I had already had an opportunity of speaking on the Budget and ordinarily I would not have cared to speak on the Finance Bill, more or less on the same subject but unfortunately the time given to me last time was so short that I could not finish all my remarks and I think it is worth while completing my task today. I shall not repeat some of the congratulations that I gave to the Finance Minister on that occasion but I shall allow myself the luxury of repetition on one question and that is with reference to my criticism pf the tax on bonus shares. I still believe that this is fundamentally an unjust tax and we may be grateful to the Finance Minister for the small mercy that he has shown, in that he has raised the rebate from 10 per cent, to 12| per cent, but fundamentally the tax still remains unjust. After all, the yield is so small that it could have been gracefully abolished, he could have gained the goodwill and avoided the possibility of small pinpricks to the investing public whose goodwill is as good, even better than, the actual money got through the tax.

Well, Sir, the point that I wish to make is with reference to expenditure. Our demands are very heavy. More and more taxes are needed but I am equally convinced of the necessity of economising in our expenditure. I am glad my friend, Shri Sapru, quoted the high authority of an I.C.S. officer that where previously one District Magistrate used t_0 do the work, now there are perhaps four or more doing the same work not more effi-

ciently but much less efficiently. This does not apply only to this case but applies to all the Departments. It is almost a sickening thing to find the number of posts multiplying beyond recognition, not because more people are needed but, I regret to say, there is a suspicion that posts are created and out of the way increments are given just to favour favourites. In other words nepotism goes on to such a big extent that the poor tax-payer is crushed in the interests of the employees of the Government. I do feel the need for encouraging more efficient work on the part of our Government officers, especially in the lower ranks. I do not believe in overtime because overtime means less work is done during regular hour, so that there would be more overtime work. For more work done during actual office hours some sort of encouragement should be given. Special allowances might be given or special rewards might be given not month by month but so long as the work is done more than satisfactorily during the specified office hours. It is in that way more and more work could be exacted. Well, Sir, anyone who has had any experience of Government ofncers knows how difficult it is to get work done. Whether it is in the Income-tax Department or in any other Department, too much time is wasted. The delays are so long that they are almost killing our enthusiasm, and we try to avoid doing anything with the Government as much as possible. That is the state of affairs and it is high time that the Finance Minister is less generous in approving the creation of new posts or in sanctioning out of the way increments and he will be more just to the Indian public at large by being a little more strict with his own colleagues.

Bill, 1965

The second thing in which we can economise a good bit is with reference to new buildings. We do need more and more houses. Housing is a great necessity for our people but I am not sure that the new houses that are put up, the new buildings that are put up, are really needed or real-

[Prof. A. R. Wadia.] ly fulfil the required wants. I have in mind particularly the building which has been talked of for a number of months and it concerns us, namely, the new building to house the M.Ps. We have been informed that the Vithalbhai Patel House is now open to us for occupation. Frankly, Sir, I cannot congratulate either the Minister or the engineers or the architects concerned on the way in which they have done the work. There are huge halls out of all proportion to the needs of Members of Parliament, billiard room> cards room, post office and all sorts of things. What a Member of Parliament is most interested in is to have a good comfortable room to live in and that is one thing which is not there. You have got small poky rooms which are all right for short-term visitors, for people who come for two days, three days or even perhaps a week but Members of Parliament are practically citizens of Delhi. The Lok Sabha Members have to stay as long as seven months and we have to stay here as long as five months and more often longer for committee meetings and so on and it is impossible to stay in those small rooms. There is not enough room to stack our ordinary luggage and there is absolutely no room at all to stack the enormous amount of papers that we get. I do not know where we have to place them. I do not know how many Members of Parliament are going to make use of those rooms and in the name of Members of Parliament lakhs of rupees have been spent on that building.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I am glad the Housing Minister is here.

SHRI C. D. PANDE (Uttar Pradesh): He is listening attentively.

PROF. A. R. WADIA: That is one example of avoidable extravagance. Now I had forgotten to mention . .

SHRI C. D. PANDE: I do not want to interrupt you. Do you want to make terms more acceptable to the Members of Parliament or are you objecting to the whole expenditure on it as a matter of policy?

PROF. A. R. WADIA: You can say what you like; I have said what I had to say. Now, I am glad I have 1 been reminded to put in a word about Western Court. It is a far better designed building, one of the most stately buildings that we have in Delhi but I regret to find a very ugly rumour going about that even this splendid building is going to be knocked down and that it is going to meet the same fate as the Constitution House which was meant to be a temporary one and which has been demolished. Now, I hope, Sir

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Prof. Wadia, you should concede some reason and fairness to the Minister. I do not think they can even conceive of pulling down the Western Court.

PROF. A. R. WADIA; I hope you are right, Sir, in your optimism and I shall be very happy if your optimism is justified in the long run but we shall have to wait and see how things happen. All sorts of unreasonable things happen nowadays.

SHRI M. RUTHNASWAMY: Will the Minister concerned confirm this?

PROF. A. R. WADIA; That brings me to another question. I refer to the amount of literature that We get. Recently we find that every Member of Parliament is burdened not merely with literature in English or in Hindi but with both. You find English printed on one page and Hindi on the other page. I do not know what the object is. It seems to me to be sheer waste of time, sheer waste of money and sheer waste of paper and all these are valuable. At the time when the Budget papers were distributed, an old man like me had to literally bend down under the weight

of the mass of literature that we had to carry. Here again you have got an example of extravagance, avoidable avoidable expenditure. I do not know what the purpose is. Nobody is expected to read both Hindi and English. Probably there are 0.5 per cent of the Members of Parliament who might care to study both in order to find out whether the Hindi is the correct translation of English or the English is the correct translation of Hindi but most of us are absolutely indifferent. We read in the language that is most suitable to us, whether it be English or Hindi and to burden us with both the languages is absolutely unreasonable. Sir, it is very simple. Every Member of Parliament can be asked, "Do you want to be supplied with literature in Hindi or in English". We would give our replies and we would get the thing that we want and that would mean a tremendous saving in printing and paper. And paper is a very use-5 PM ^ commodity at the present moment. Newspapers arc-complaining that they do not get the requisite quota of paper for them. Now, much paper is wasted in this fashion and it can be much better used if the equivalent quantity of paper is made available to newspapers which are such an important Fourth Estate in any democracy worth the name.

Finance

Then, Sir, there is other item to which I should refer where economy can be easily made and that is with reference to public undertakings. We have differences of opinion on that point. Some people may want only public undertakings and some people may want only private undertakings. I am not wedded to either. If we have need for public undertakings, by all means let us have them. but thi'n let us work them as efficiently as possible. What I find is that there are 61 public undertakings with a capital of Rs. crores and this is only

11 per cent of the anticipated invest ment in the coming years. Now, we are very grateful to the Committee Public Undertakings. Though on submitting their reports in drib are lets, they have thrown much light on how these public undertakings working. We know how luxuriously they spend money not merely on fac tories but also on quarters for Gene ral Managers. One General Manager's building has cost Rs. 1,75,000. I do not know if it is necessary that simply because the money comes out of the tax-payers' money, so much money should be spent on the building for one man, however great he be and however important he be. We have got staff quarters and it has been said that far too much money has been spent on buildings whether for fac tories or for staff. The Committee Public Undertakings even goes on compare private managements like the Burmah-Shell Refineries and the Tata Iron and Steel Company on the basis of the amount of money that bas been spent on medical benefits and so on. They find that Rs. 146 per employee is spent, for example, in Bhilai, as against Rs. 26 per employee spent, according to the Employees State Insurance Scheme. Now, that is a very great difference. Where does the money come from? It was expected when these public undertakings were started that they would be overflowing with money.

SHRI M. RUTHNASWAMY: They are overflowing with money when they start.

PROP. A. R.: If it is extra income which is kept away from the unholy capitalists, the extra income will go to the public coffers. As a matter of fact, we find white elephants, absolute liabilities on the tax-paying public. For how many years this is going to remain I do not know. I am happy to mention that there are examples of public undertakings which are extremely well managed and are profitable, for example, the Hindustan Machine Tools and the Telephone

[Prof. A. R. Wadia.] Factory in Bangalore. I have seen both. They work very efficiently. They produce dividends and we have no grudge against them, but there are so many other undertakings like Hindustan Steel and so on which are managed in an extremely inefficient fashion. Now, who is responsible for that? I think the resoponsibility is to be found in the inefficient management. After all, if the Government undertake business, they must be prepared to manage it in a businesslike fashion. They cannot expect to manage it like a Government Department, issuing orders just as they like, spending money just as they like. They must have the business mind, the business acumen, the resilience of businessmen to adapt themselves to changing market conditions, so that they can produce goods which they can sell at a profit. Now, this is the thing which has not been done. Why, because administrators are appointed as business managers and they have proved to be a failure. Now, I am one of those who are extremely great admixejrs of the I.C.S. They are a wonderful Service, wonderful for administration, not for business. They are misplaced there. Their autocratic behaviour or autocratic temperament does not suit business relations. We have to build up a different type of business cadre to work these public undertakings in a successful fashion. Until that is done, I am afraid these

public undertakings are going to be a permanent liabilities on our hands. Capitalists may not get much money, but nobody is really going to benefit. In fact, let me be honest. I find my friend, Mr. Bhupesh Gupta, who is not present today, is again and again criticising that under the present Congress Government the rich are getting richer. I think there is some justification for this criticism. I should like to make only one amendment, namely, that it is the dishonest rich that are getting richer. The honest/ rich are really getting less and less rich and that is a very fundamental distinction.

My time is already up and I do not wish to take more of your time. I would only like to conclude by saying that there has been an undue emphasis on the need to tax, but not enough emphasis on the need to economise and the two are equally necessary. In fact, if there is more economy, there will be less need to tax. There will be more money and more happiness in our countiy.

THE VICE-CHAIRMAN: (SHRI AKBAH ALI KHAN): The House stands adjourned till 11 A.M. on Monday.

The House then adjourned at seven minutes past five of the clock till eleven of the clock on Monday the 10th May, 1965.